हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड द्वारा ठेकेदारों को भुगतान

5162. श्री वीरेन्द्र प्रसाद : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लोक सभा के चुनाव (1977) से दो मास पूर्व हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड, शेक्सपियर सार्मी, कलकत्ता द्वारा स्थानीय ठेकेदारों को विशाल धनराशि का भुगतान किया गया था ताकि या यह धनराशि तत्कालीन सत्तारूढ़ दल को मिल सके ;

(ख) यदि हां, तो कितनी राशि का भुगतान किया गया था और उसका क्या औचित्य है और इन भुगतानों के लिए कौन व्यक्ति जिम्मेदार है; और

(ग) क्या उसी अवधि के दौरान धनराशि की कमी के आधार पर छोटे ठेकेदारों को भुगतान नहीं किया गया था ?

इस्पात और खान मंत्री (श्री बीजू पटनायक) : (क) जी; नहीं।

(ख) प्रश्न नहीं उठता।

(ग) जी, नहीं।

Shifting of Chasnala Mine Statutory seized Plan to New Delhi

5163. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it is true that after Chasnala mine accident on 27-12-75, Shri K. V. Raghunatha Reddy and his Ministry officials had shifted one Chasnala mine important statutory seized plan to New Delhi;

(b) whether it is also true that this plan was sent to Chasnala accident Inquiry Officer at Dhanbad directly from New Delhi after over a month;

(c) whether this plan was found to show in pencil by dotted line the unknown channel which caused the accident and court of inquiry had not accepted these pencil lines existed on the plan before the accident on 27-12-75; and

(d) who got these lines marked and got tampered with the evidence and seized record and what role Shri Reddy played in this?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) A plan seized by the officials of Directorate General of Mines Safety from the Central Survey Office at Chasnala on the night of the accident at Chasnala Mine on 27-12-1975 was handed over by the Director of Mines Safety and Inquiry Officer of D.G.M.S. to a senior officer of the Ministry on the 2nd January, 76 for safe custody and for being passed on to the Court of inquiry at the appropriate time.

(b) The plan was passed on to the Court of Inquiry on the 21st February, 1976 direct from New Delhi.

(c) and (d). There were faint dotted lines in pencil on the seized plan. However, the Court of Inquiry appointed to enquire into the causes of and circumstances attending the accident which occurred at Chasnala Colliery on the 27th December, 1975 has not made any comments as to when or by whom the dotted lines were marked on the plan.

Role Played by Indian Embassy in U.S.A.

5164. SHRI K. N. DASGUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what have been the main activities of the Indian Embassy in U.S.A., during the last three years, to project the image of India;

(b) apart from the routine work like distribution of pamphlets and brochures organising exhibitions, etc., what directives were given by the Head of the Mission to his Foreign Service Personnel who are highly talented to bring about better understanding between two countries; and

(c) do we have an annual account of the activities of our Embassy in U.S.A.?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) The Embassy has been continuously in touch with the U.S. Administration, Senate and Congress, academic institutions, journalists and the general public. The Embassy brings out a weekly 4-page newspaper called "India News" which is distributed to 38,000 addresses in the United States. The officers of the Embassy participate in seminars and propagate Indias' views on current issues of common interest.

(b) The standing directive followed in the Embassy under the guidance of the Ambassador is to interact in a mutually beneficial manner with all organisations, and American organisations in particular, to bring about better understanding of India, its achievements and aspirations. A notable effort was the production of a special volume on Indo-US interaction entitled "The United States and India 1776-1976" to commemorate the American Bicentennial last year.

(c) Annual reports are received, as prescribed by the Ministry, covering political, economic, commercial and consular activities in the Embassy, apart from special reports on matters of specific interest.

स्वदेशी काटन मिल्स में श्रमिक संघ के पदाधिकारियों के साथ किए गए अत्याचार

5165. श्री भानु कुमार शास्त्री : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जयपुरिया उद्योग के स्वदेशी काटन मिल्स के सभी एककों में श्रमिक संघों के पदाधिकारियों के साथ अत्याचार किए जा रहे हैं और श्रमिकों को सेवा से हटाया जा रहा है; और

(ख) यदि हां, तो प्रबन्धकों की इस श्रम विरोधी नीति के बारे में सरकार द्वारा क्या कानूनी कार्यवाही की जा रही है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) और (ख) . वस्तुतः यह मामला राज्य के क्षेत्राधिकार में आता है और इसे राज्य सरकार के ध्यान में ला दिया गया है। यदि संगत ब्योरों सहित विशिष्ठ मामले ध्यान में लाए जाते हैं, तो उन्हें भी उत्तर प्रदेश सरकार के साथ उठाया जा सकता है।

इस्पात का निर्यात

5166. श्री मोहन जैन :
श्री सुभाष आहूजा :

क्या इस्पात और खान मन्त्री यह बताने की कृपा करेंगे कि ।

(क) स्टील अथारिटी आफ इंडिया ने 1975-76 और 1976-77 के दौरान किन-किन देशों को तथा कितना इस्पात अलग-अलग निर्यात किया तथा उन्हें किस दर पर निर्यात किया गया ;

(ख) आयातक देशों ने निर्यातित इस्पात का कितना भाग रद्द कर दिया ;

(ग) रद्द किया गया इस्पात बाद में किस दर पर बेचा गया ;

(घ) क्या इस इस्पात को निर्यात करने के लिए कमीशन एजेंटों की सहायता ली गई थी अथवा क्या इसको सीधे निर्यात किया गया; और

(ङ) कमीशन के रूप में कितनी राशि दी गई तथा इस्पात रद्द होने के कारण कितनी हानि हुई ?